D.G. Shipping Order No. 3 of 2006

No. 47(7)CR/2000-VI                                       February 6, 2006

Sub: Extension of time limit for CDC under Rule 4(10) of M.S. (CDC) Rules, 2001

Whereas as per Rule 4(10) of Merchant Shipping (Continuous Discharge Certificate) Rules, 1993 CDC is issued to an applicant who has worked on board foreign going vessels of any flag in any capacity provided he has a minimum period of not less than three years of experience at sea. The last date for receiving such applications was 19.6.2003.

Whereas D.G. Shipping Order No.3 of 2003 enabled the applicants having sea experience of not less than 2 years on any flag, in any capacity, on board ship, not less than 200 tons gross, as on 28.2.2003, and extended the time period of receiving applications up to 28.2.2004.

Whereas various representations have been received in this Directorate from Indian seamen who have more than 24 months sea experience on board vessels above 200 tons, but are unable to apply for CDC and are loosing employment opportunities due to non-possession of Indian CDC.

Now, therefore, the Director General of Shipping and Secretary the Govt. India, exercising the powers conferred by Clause (1) of Section 456 of M.S.Act 1958 read with notification issued by Govt. of India vide S.O. No.3144 dt. 17th December, 1960, is pleased to extend the time period from applicants who have sea experience of not less than 24 months on any flag of not less than 200 tons gross in any capacity and the last date for receiving such applications is 31.12.2006, subject to the condition that the applicant fulfills all the existing terms and conditions as set out in DGS Order No.3 of 2003, and should have 24 months of sea experience as on 28.2.2003.

The Shipping Masters will re-examine all the existing and future applications for CDCs in accordance with this order.

Sd/-

(G.S. Sahni)
Director General of Shipping &
Secretary to the Govt. of India.